

6

The 9th May 1967

**No. L.JL.32/66/11.**—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

**ASSAM ACT VI OF 1967**

[Received the assent of the Governor on the 8th May, 1967]

**THE ASSAM STATE LEGISLATURE MEMBERS (REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1967**

[Published in the *Assam Gazette* Extraordinary, dated the 9th May, 1967]

**An  
Act**

**further to amend the Assam State Legislature Members  
(Removal of Disqualifications) Act, 1950**

Preamble. Whereas it is expedient further to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950, hereinafter called the principal Act, in the manner hereinafter appearing ; Assam Act  
XIII of  
1950.

It is hereby enacted in the Eighteenth Year of the Republic of India as follows :—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Act, 1967.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have come into force on the First day of January 1967.

Amendment  
of the Sched-  
ule to the  
principal  
Act.

2. In the Schedule to the principal Act, in item 6, between the words "the" and "Deputy Minister" the words "Minister of State and" shall be inserted.

Repeal and  
Saving.

3.(1) The Assam State Legislature Members (Removal of Disqualifications) (Amendment) Ordinance, 1966 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance as repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the Fifteenth day of October, 1966 (the date of promulgation of the Ordinance).

B. SARMA,  
Secy. to the Govt. of Assam,  
Law Department.